

Rs.

(ix) <i>Shri Chaman Lal</i>	
Regular demand . . . . .	11,34,189
Penalty u/s 271(1) (c) . . . . .	1,32,854
Annuity Deposit . . . . .	1,37,927
Interest u/s 220 (2) . . . . .	63,339
	14,68,309
(x) <i>M/s. Chaman Lal &amp; Bros.</i>	
Regular demand . . . . .	5,88,183
Penalties u/s 271(1) (a)/271(1)(c) . . . . .	42,71,980
Interest u/s 220(2) . . . . .	4,76,239
TOTAL : . . . . .	53,36,402

**Recruitment of personnel for Executive cadre posts of public sector undertakings**

11337. SHRI GANANATH PRADHAN: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) whether Government have taken any decision on the question of creating a 'Core sector service' to recruit personnel for the executive cadre posts of various public sector undertakings; and

(b) if so, what are the details thereof and when the scheme is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL.): (a) Government have no such proposal under its consideration.

(b) Does not arise.

**Review of canalisation scheme for import of Edible oils through STC.**

11338. SHRI DHIRENDRANATH BASU: Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether the Indian Chamber of Commerce, Calcutta has in its memorandum to the Ministry, criticised the Government's policy of canalising imports of edible oils through S.T.C., recently;

(b) whether they have suggested for a total review of the canalisation scheme in the light of the present experience and reintroduction of the policy permitting imports under OGL by the private sector; and

(c) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BAIG): (a) and (b). Yes, Sir.

(c) Government do not agree with the arguments advanced by the Chamber. The decision to canalise edible oil imports through the STC was taken because of certain very significant factors. Canalisation would enable Government to monitor and regulate to a better extent the imports and use of edible oils. It would also enable a forward planning of imports to be done, keeping in view at the same time, the need to give proper protection and incentives to the indigenous growers of oils. It is an important step to achieve early self-reliance in the sphere of oils and oilseeds for which a number of other salutary measures have already been initiated by the Government. Canalisation has also helped in checking the international prices, which otherwise would have gone much higher due to the importing competitors from our country itself. Besides it has given a new momentum